

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 213-214 of 2020

IN THE MATTER OF:

Apurba Kumar Sarma & Ors.

...Appellants

Versus

**Complete Medical Care & Research
Institute Pvt. Ltd. & Ors.**

...Respondents

Present:-

For Appellant: Mr. Manish Goswami and Mr. K. Dutta, Advocates.

For Respondent: Mr. Neeraj Gupta, Advocate for R-2 to R-6.

Ms. Patita Paban, Advocates for R-2, 3 and 4.

ORDER
(Virtual Mode)

22.12.2020 Mr. Neeraj Gupta, Learned Counsel for Respondent Nos. 2 to 6 informs this Tribunal that Mr. Abhijeet Sinha, Learned Arguing Counsel for Respondent Nos. 2 to 6 is inconvenient to appear before this Tribunal today and hence prays for short accommodation.

Acceding to his request, Registry is directed to List the matter **on 15th January, 2021.**

At this juncture on behalf of the Appellants, Permission is sought for to file an 'Interlocutory Application' to bring on record some additional documents which according to them they are very much relevant for the purpose of hearing the Appeal.

Accordingly, the Appellants are permitted to file the necessary 'Interlocutory Application' on or before 07.01.2021 and the Office of the Registry is directed to receive the same. Further, the Appellants are required

to serve a copy of the said 'Interlocutory Application' well in advance before next date to the Learned Counsels appearing for the respective parties.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/